

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.4274/2016

New Delhi this the 23rd day of December, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Jagtar Singh aged about 55 years,
S/o Late Sh. Jaswant Singh
R/o Village & Post Issa Pur
Najafgarh, Delhi.

-Applicant

(By Advocate: Shri B.S.Chaudhary)

Versus

1. Municipal Corporation of Delhi
Through its Commissioner
Town Hall Chandini Chowk, Delhi-06.
2. Dy. Commissioner
Municipal Corporation of Delhi
Najafgarh Zone
Under Water Tank,
Najafgarh, New Delhi.
3. Dy. Health Officer
Najafgarh Zone
Near Suraj Cinema,
Najafgarh, New Delhi-43.

-Respondents

ORDER (ORAL)

By Mr.V.Ajay Kumar, Member (J):

Heard the learned counsel for the applicant.

2. The applicant was compulsory retired vide impugned Annexure A-1 order dated 24.08.2015 questioning the said order,

(OA No.4274/2016)

(2)

the OA has been filed. However, it is noticed that the applicant has not made any statutory appeal against the impugned order.

3. In the circumstances, the OA is dismissed. However, this order shall not preclude the applicant from making any appeal to the appellate authority, if so advised. In the event, the applicant makes such an appeal, the respondents may consider the same, in accordance with law, if the applicant satisfies the appellate authority on the delay occurred in filing of the said appeal. No costs.

Let a copy of the O.A., be enclosed to this order.

(Ms.Praveen Mahajan)
Member (A)

(V.Ajay Kumar)
Member (J)

/kdr/